

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA no. 57 of 2013 in  
DFR no. 277 of 2013**

**Dated : 22<sup>nd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Tamil Nadu Power Producers Association ...Appellant(s)  
Versus  
Tamil Nadu Generation & Distribution Corporation  
Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. T. Mohan  
Counsel for the Respondent(s): Mr. S. Vallinayagam for R-1**

**ORDER**

**(IA no. 57of 2013 - For condonation of delay)**

We have heard the Learned Counsel for the Applicant/Appellant for some time.

The Learned Counsel for the Respondent no.1 has filed the reply after serving copy on the other side. The Learned Counsel for the Applicant/Appellant wants to file rejoinder. Accordingly, he is permitted to file rejoinder on or before 23.04.2013 after serving copy on the other side.

Post the matter for hearing the Application to condone the delay on

**23.04.2013 at Chennai Circuit Bench.**

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**(V.J. Talwar)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**